

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

**MA/310/00075/2018
&
OA/310/01749/2017**

Dated Wednesday the 14th day of February Two Thousand Eighteen

PRESENT

HON'BLE SMT. B. BHAMATHI, Member (A)

Smt. S. Mayadevi,
W/o. Late Shanmugam,
No.62, Avvai Nagar,
Seruvani Village,
Gudiyattam taluk,
Vellore District.Applicant

By Advocate M/s. A. Gouthaman

Vs

1. The Pay and Accounts Officer,
Central Pension Accounting office,
Ministry of Finance, Govt. of India,
Trikoot // Complex,
Bhikaji CMA Place,
R.K.Puram,
New Delhi 110066.
2. The Pay & Account officer,
O/o. Pay and account office,
M/o. Agriculture,
New Secretariat Building, 2nd floor,
Civil Line, Nagpur,
Magarastra 440001.
3. The Pay & Account Officer,
PAO (Agricultural),
Rajaji Bhavan-G-1,
A-Block, Ground floor,
Besant nagar,
Chennai 90.

4. The Manager,
State Bank of India,
Centralized Pension Processing Centre,
No. 112/4, Kalaiamman koil street,
Virugambakkam,
Chennai, Tamil Nadu 600092.Respondents in OA

5. The Zonal Manager,
State Bank of India,
No. 21, Rajaji Salai,
Chennai 600001.5th respondent in MA

By Advocates Mr. K. Rajendran (R1-R3)
Ms. R. Sathyabama (R4-R5)

ORAL ORDER

(Pronounced by Hon'ble Smt. B. Bhamathi, Member(A))

The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

"A) To direct the 3rd respondent to produce Duplicate copy of PPO Certificate in PPO no. 047979700320 of the deceased applicant's husband namely Shanmugam to the 4th respondent and further direct the 4th respondent to release the arrears of family pension to the applicant as on today and to pass such other order as this Hon'ble Court may deem fit and proper upon the circumstances of the cases and thus render justice.

B) To pass such further or other orders as this Hon'ble Court may deem fit and proper and thus render justice."

2. When the matter is taken up for hearing, respondents no. 1, 4 and 5 are personally present before this Tribunal. Learned counsel for respondents no. 1 to 3 submits a communication dt. 09.02.2018 of respondent no. 4 to respondent no. 1 stating that LTA arrears amounting to Rs. 3,74,274/- which would be credited in the next processing cycle. Learned counsel for the respondents no. 4 and 5 ie., Bank also submits the same communication letter dt. 09.02.2018 and reiterates that the arrears amounting to Rs. 3,74,274/- would be paid to the applicant immediately subject to confirmation of the amount by official respondents 1-3. Respondent no. 1 produces a counter affidavit of the 1st respondent reiterating the contents of the communication letter dt.

09.02.2018 (supra) along with a detailed tabular statement in which the amount of arrears to be paid to the applicant is confirmed as Rs. 3,74,374/-.

3. Learned counsel for the applicant, after perusal of the above documents submits that he is satisfied with the contents of the documents. He further submits that the OA may be treated as closed.

4. In view of the submission of learned counsel for applicant, the OA is treated as closed and is accordingly disposed of. Consequently, MA 75/2018 also stands disposed of.

(B. Bhamathi)
Member(A)
14.02.2018

SKSI